

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 3822
TO BE ANSWERED ON- 05/04/2023

FUNDS SPENT ON DEVELOPEMENT OF PVTGS

3822 MS. DOLA SEN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the amount of fund spent on the Particularly Vulnerable Tribal Groups (PVTGs) development by Government in last five years and why PVTGs have lower Human Development Index (HDI);
(b) the number of PVTGs that have been getting benefit through the Forest Rights Act 2006;
(c) whether the right of Gram Sabha has been curtailed; and
(d) if so, the implications thereon?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a): Ministry of Tribal Affairs through its various welfare schemes is aiming towards overall socio-economic development and welfare of STs including PVTGs. Besides, Ministry is implementing an exclusive scheme for PVTGs namely 'Development of Particularly Vulnerable Tribal Groups (PVTGs)'. The details of funds released under the relevant schemes of the Ministry during last five years are as under:

(in Rs. Cr)

Scheme	2017-18	2018-19	2019-20	2020-21	2021-22
Development of PVTGs**	239.49	250.00	249.99	140.00	160.00
Grants under Article 275 (1)*	1510.70	1819.81	2662.55	800.00	923.24
SCA to TSS (revamped as PMAAGY from 2021-22)*	1348.00	1345.00	1345.62	816.49	781.52
Pre-matric Scholarship*	294.08	311.5	439.99	248.9	394.14
Post Matric Scholarship*	1463.87	1646.98	1862.65	1830.14	2256.81
National Scholarship*	29.77	17.89	19	29.3	35.17
National Fellowship*	70.22	82.09	81	90.7	84.83
National Overseas Scholarship*	1.00	2.00	2.00	4.76	4.95

**Scheme specifically for PVTGs

*Scheme inter-alia covers PVTGs

Under the scheme of EMRS, provision for 5% reservation in admission is provided in schools for students belonging to PVTG community. PVTGs are the most vulnerable sections among tribal people and are characterized by a pre-agriculture level of technology; a stagnant or declining population; extreme low literacy; and a subsistence level of economy. Government has identified 75 tribal groups, which are classified as Particularly Vulnerable Tribal Groups (PVTGs) spreading across 18 States and Union Territory of Andaman & Nicobar Islands.

(b): In Rule 5 (c) and 7 (c) of FRA, member of Primitive Tribal Groups have been kept in Sub-Divisional Committee and District Level Committee respectively in process of recognition of forest rights. Further, Rule, 8 (b) stipulates that District Level Committee shall “examine whether all claims, especially, those of primitive tribal groups, pastoralists and nomadic tribes, have been addressed keeping in mind the objective of the Act.” As per Rule 12 (d) of FRA, the Forest Right Committee shall, after due intimation to the concerned claimant and the Forest Department “ensure that the claim from member of a primitive tribal group or pre-agricultural community for determination of their rights to habitat, which may either be through their community or traditional community institution, are verified when such communities or their representative are present.”

As per FRA and rules made there under State Governments / UT Administrations are responsible for implementation of various provisions of the Act. The State Governments / UT administrations

submit the monthly progress reports (MPRs) to this Ministry regarding implementation of FRA. The MPR, inter alia, contains State-wise data regarding individual and community claims filed, titles distributed, extent of forest land for which titles distributed. However, conferment of rights, envisaged in each section (a) to (m) of Section (3) (1) of FRA and also community-wise is not centrally maintained.

As per information received from State Governments as on 30.11.2022, a total of 44,66,617 claims (42,97,245 individual and 1,69,372 community) have been filed and 22,49,671 titles (21,46,782 individual and 1,02,889 community) have been distributed to the extent of 1,68,29,864 acres (45,68,053 acres for individual and 1,22,61,811 acres for community) of forest land.

(c): No right of Gram Sabha has been curtailed under FRA.

(d): Does not arise.
